

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3722  
ANSWERED ON 18<sup>TH</sup> MARCH, 2021**

**USE OF FASTAG**

**3722. SHRI CHANDRA SEKHAR SAHU:  
SHRI SHRIRANG APPA BARNE:  
SHRI SUDHEER GUPTA:  
SHRI SANJAY SADASHIVRAO MANDLIK:  
SHRI RAJENDRA DHEDYA GAVIT:  
SHRI SUBRAT PATHAK:  
SHRI RAVI KISHAN:  
SHRI RAVINDRA KUSHWAHA:  
SHRI BIDYUT BARAN MAHATO:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) whether the Government has declared use of FASTag as mandatory for collection of toll at various National Highways in the country and if so, the details thereof;**
- (b) whether the Government has any data regarding the number of vehicles operating without FASTag in the country and if so, the details thereof;**
- (c) whether the vehicles without FASTag will be compounded as per any prescribed provisions;**
- (d) if so, the details thereof; and**
- (e) the manner in which the locals, villagers and farmers who need to cross toll plazas frequently in their day to day activities are to be addressed by the toll collecting agencies/Government?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) In order to promote fee payment through digital mode and provide for seamless passage through fee plazas, Government has declared all lanes of fee plazas on National Highways as "FASTag lane of the fee plaza" w.e.f. midnight of 15th/16th February 2021.**

**(b) The estimated number of vehicles operating without FASTag in the country is approximately 2.065 Crore.**

**(c) &(d) Section 177 of the Motor Vehicles Act, 1988 provides that "whoever contravenes any provision of this Act or of any rule, regulation or notification made thereunder shall, if no penalty is provided for the offence, be punishable for the first offence with the fine which may extend to five hundred rupees and for any second or subsequent offence with fine which may extend to one thousand and five hundred rupees"**

**(e) As per the National Highways Fee (Determination of Rates and Collection) Rules, 2008, there is a provision of monthly pass for a person owning a non-commercial vehicle and residing within 20 kilometers from the fee plaza. A commercial vehicle (excluding vehicle plying under National Permit) registered in a particular district is eligible for payment of 50% of the prescribed user fee on all fee plazas which are located within that district. Further, no fee is collected from two wheelers, three wheelers, tractors, combine harvesters and animal drawn vehicles, where a service road or alternative road is not available.**

**\*\*\*\*\***